

(v) Living environment : distribution by density of settlement : living space per head : type of houses : access to safe drinking water and sanitation : access to amenities.

- (10) The first information indicator provided by the poverty ratio under this methodology needs to be supplemented and correlated with other indicators which may also be more readily verifiable than income or consumption expenditure. This is important in order to refine targetting so that the ineligible are excluded from and the eligible are fully covered in the intended benefits for targeted anti-poverty programmes.

Upper Yamuna River Board

*360. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have decided to re-constitute the Upper Yamuna River Board as per the directives of the Supreme Court;

(b) if so, the details thereof;

(c) the time by which it is likely to be re-constituted;

(d) whether the Memorandum of Understanding signed by the party States for sharing of Yamuna water is likely to be re-drafted;

(e) if so, the details thereof and the reaction of the beneficiary State Government thereto;

(f) whether there is any proposal to set up a tribunal to go into the entire issue;

(g) if so, the details thereof; and

(h) the steps taken/proposed to be taken to ensure the adequate supply of water to Delhi during the current summer season?

THE MINISTER OF WATER RESOURCES AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) No, Sir. Upper Yamuna River Board has been constituted on 11.3.1995. The Supreme Court has not issued any directives to reconstitute the Upper Yamuna River Board.

(b) and (c). Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) No, Sir.

(g) Does not arise.

(h) The Upper Yamuna River Board in its inaugural meeting held on 22.4.1995 took an interim decision that additional 100 cusec of water would be provided to Delhi for its Haiderpur Water Treatment Plant till the next meeting of the Board.

Financial Coverage

3470. SHRI P.C. CHACKO :

SHRI PARAS RAM BHARDWAJ :

Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has introduced new system of 100 per cent financial coverage through bank guarantee for issuing consents for loading of wagons to the non-core sector from early February, 1995;

(b) if so, the details thereof;

(c) whether this new system has resulted in closure of a large number of brick kilns rendering lakhs of employees jobless;

(d) whether this new system has also disrupted the building industry rendering lakhs of construction workers jobless;

(e) whether some requests for withdrawal of this new system have been received by the Government;

(f) if so, the details thereof; and

(g) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Coal India Limited (CIL) have recently taken a decision to cover all non-core sector order bookings by full financial coverage for the sake of uniformity, for protecting their commercial interests and for discouraging speculative order bookings.

(c) Coal India Limited (CIL) have reported that coal supplies to brick manufacturing units would not be affected on account of introduction of the above system and as such the question of closure of brick kilns and consequence thereof does not arise.

(d) Does not arise in view of reply to (c) above.

(e) to (g). Representations have been received favouring and criticising the decision. This is a commercial decision by Coal India Limited which will also help genuine consumers and discourage speculation. Coal India Limited do not propose to revoke their decision.

[Translation]

Irrigation Projects

3471. SHRI N.J. RATHVA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of irrigation projects of Gujarat pending with the Union Government due to inter-State water disputes; and

(b) the steps taken/proposed to be taken by the Union Government to settle these disputes?